

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 3

CP (IB) No. 171/Chd/Pb/2024

IN THE MATTER OF:-

Mudraksh Investfin Pvt. Ltd.

...Petitioner

Versus

Gursev Singh

...Respondent

Under Section: 95, IBC 2016

Order delivered on 01.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner

: Ms. Munisha Gandhi, Senior Advocate with
Ms. Niharika Sohal and Ms. Salina Chalana,
Advocates

For the IDBI Bank

: Mr. Harsh Garg, Advocate with Ms. Ramneek
Kaur Maan, Advocate

**For Punjab National Bank,
Punjab and Sind Bank and
Central Bank of India**

: Mr. Arpit Chawla, Advocate

ORDER

The present petition has been filed under Section 95 of the I&B Code, 2016 against the personal guarantor. However, it is stated by Id. Senior Counsel for the petitioner that the main borrower (***Mica Industries Ltd.***)-corporate debtor is under CIRP before the NCLT Delhi. In these circumstances, she may be permitted to withdraw the present petition with liberty to file the same before the said jurisdictional Bench where the CIRP against the principal borrower has been initiated.

Keeping in view the facts and circumstances of the present case and the statement made by the Id. Senior Counsel for the petitioner, the present petition stands ***dismissed as withdrawn*** with liberty aforesaid. File be consigned to the record room.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)